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का.आ.1255(अ).—केंद्रीय सरकार, कंपनी (संशोधन) अधिनियम, 2020 (2020 का 29) की धारा 1 की उपधारा (2) द्वारा प्रदत्त शक्तियों का प्रयोग करते हुए,18.03.2021 को उस तारीख के रूप में नियत करती है जिस तारीख को उक्त अधिनियम की धारा 32 और 40 के उपबंध प्रवृत्त होंगे।

[फा. सं. 1/3/2020-सीएल-I]

के.वी.आर.मूर्ति, संयुक्त सचिव

MINISTRY OF CORPORATE AFFAIRS NOTIFICATION

New Delhi, the 18th March, 2021

S.O. 1255(E).—In exercise of the powers conferred by sub-section (2) of section 1 of the Companies (Amendment) Act, 2020 (29 of 2020), the Central Government hereby appoints the 18th March, 2021 as the date on which the provisions of section 32 and section 40 of the said Act shall come into force.

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